

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject:- Administrative Directions Regarding Adoption of Virtual /Hybrid Mode, Suspension of LTC, and Other Measures for Conservation of Fuel and Efficient Judicial Functioning.

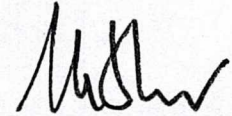
CIRCULAR

No.: 18 of 2026/RG

Dated: 06.07.2026

Owing to the improvement in the supply of crude oil and stability in its prices, the measures put in place vide High Court Circular No. 16 of 2026/RG dated 20.05.2026, shall stand withdrawn with immediate effect, with the explicit condition that endeavor to minimize fuel consumption shall continue, in its right earnestness.

By Order.



(M.K Sharma)

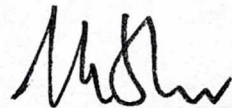
Registrar General

Dated: 06.07.2026

No.: 28623-S1 /RG/GS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
.....for kind information of their Lordships;
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. All Principal District and Sessions Judge, UTs of J&K and Ladakh;
9. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar;
10. Chief Accounts Officer, High Court of J&K and Ladakh, Srinagar;
.....for information and necessary action.
11. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and with the request to upload the same on the official website of the High Court.
12. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
13. Order file.



Registrar General